

F.No.404/127/77-ITCC  
Government of India  
Central Board of Direct Taxes.

.....

New Delhi, the 15th May, 1978.

ORDER

No.2297(F.No.404/127/77-ITCC): In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, and in supersession of the orders of the Central Board of Direct Taxes No.1826 and 1827 (F.No.404/127/77-ITCC) dated 16.6.77 the Central Board of Direct Taxes hereby directs that Sarvshri A.K.Dey and P.M. Choudhury authorised by the Central Government to exercise the powers of Tax Recovery Officers under the Notification of the Government of India in the Department of Revenue No.2296(F.No.404/127/77-ITCC) dated 15.5.1978 shall exercise jurisdiction in respect of the State of (1) Assam, (2) State of Meghalaya, (3) State of Manipur, (4) State of Nagaland, (5) State of Tripura, (6) Union territory of Arunachal, (7) Union territory of Mizoram.

2. This order shall come into force with effect from the date Sarvshri A.K. Dey & P.M. Choudhury, take over charge as Tax Recovery Officers.

sd/-  
( H. Venkataraman )  
Secretary, Central Board of Direct Taxes.


Copy forwarded to:-

1. The Commissioner of Income-tax, Shillong - Post Box.20, Shillong - 783001, with reference to his letter No. ES/Recov/66-67/CT/3286 dated 29.4.78.
2. Bulletin Section (2 copies).

sd/-  
Secretary, Central Board of Direct Taxes.

NO.CC/ITCC/2256/542/RSP/78.

AUTHORISED FOR ISSUE:

  
MISS GITA KRIPALANI  
ASST. DIRECTOR (RS&P).

\*NKJ\*